

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 20/95

Date of Order: 5.1.95

BETWEEN:

1. Shaik Mastan Vali	11. Ch. Subba Lakshmi
2. M.Rajasekhar	12. J. Aruna Devi
3. I.Sreerama Chandra Rao	13. I. Franklin
4. P.Bhagyalakshmi	14. Y. Veeralakshmi
5. G.V.Ranga Rao	15. T. Lakshmirajyam
6. D.Ravindra Babu	16. N.Usha Rani
7. K.V.Rama Murthy	17. K. Venkatadri
8. Sk.Nabi Hussain	18. R.V.Raghava Rao
9. Sk.Md.Basha	19. P.Rama Subbaiah
10. P.Narendra Babu	20. P.Venkateswara Rao

.. Applicants.

A N D

1. Union of India, represented by the Secretary, Department of Posts, Govt. of India, New Delhi.	
2. Chief Post Master General, A.P.Circle, Hyderabad.	
3. The Post Master General, Vijayawada.	
4. The Sr. Depat. of Post Office, Ongole.	.. Respondents

Counsel for the Applicants .. Mr. K.S.R.Anjaneyulu

Counsel for the Respondents .. Mr. N.R.Devraj

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

(90)

.. 2 ..

O.A.No.20/95

Date of Order: 5.1.95

As per Hon'ble Shri A.B.Gorthi, Member (Admn.)

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The prayer of the applicants is for a direction to the respondents to extend the benefit of the judgement in OA.611/94 and accordingly pay the applicants the productivity linked bonus during the period they worked as RTPs from 1983-89.

2. All the applicants were initially appointed as RTP Postal Assistants. They worked as such for more than 3 years during 1983-89 before they were regularised. Their claim is for grant of productivity linked bonus as they were performing similar duties as regular Postal Assistants for 8 hours or more a day.

3. Heard learned counsel for both the parties.

4. Similarly situated several employees approached the Tribunal claiming the same relief. It is now settled by ~~a calma~~ of the judgements that RTP Postal Assistants who put in 240 days or more of service in each year ending 31st March would be entitled to PL Bonus and that the amount of PL Bonus would be based on their average monthly emoluments determining by dividing the total emoluments ~~accordingly year by 12~~ for each account by ~~12~~

5. Mr.N.R.Devraj, learned standing counsel for the respondents states that the applicants must give full details of their working as RTP with the concerned authorities and their cases would be decided on the lines of the judgements

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of the Tribunal in similar cases.

6. In view of the above, this O.A. is allowed at the admission stage itself with the direction to the respondents to grant the applicants the same benefits as granted to those in OA.611/94 decided by this Tribunal on 31.5.94. This shall be done by the respondents within a period of 3 months from the date of receipt of the judgement of all the applicants, if such details have not already been received. No order as to costs.

Handwritten signature
(A.B.GORTHI)
Member (Admn.)

Dated: 5th January, 1995

(Dictated in Open Court)

Handwritten signature
11-1-95
DEPUTY REGISTRAR(J)

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To

1. The Secretary, Dept. of Posts, Govt. of India, New Delhi.
2. The Chief Postmaster General, A.P.Circle, Hyderabad.
3. The Postmaster General, ~~Hyderabad~~.
4. The Senior Superintendent of Post Offices, Ongole.
5. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT, Hyderabad.
6. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One spare copy.

YLKR

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR. A. V. HARIDASAN MEMBER (J)

AND

THE HON'BLE MR. A. B. GORTHI MEMBER (A)

DATED : 5-1-95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in
O.A. No. 20/95

Admitted and Interim directions issued

Allowed

Disposed of with Directions

Dismissed

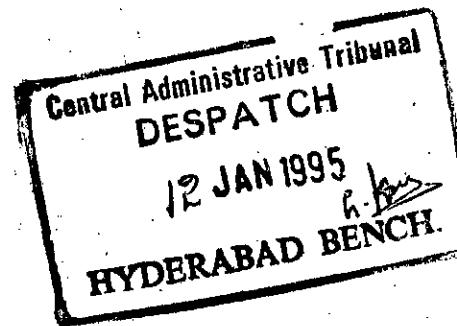
Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs.

YLKR



A large, handwritten signature in black ink, appearing to read 'R. K. S.'